

OA-160/96

Shri. Nirmal Mahto.

1/3.1.96

Shri. N. K. Lal..... Registrar.

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Nobody appears on behalf of the applicant. The defects pointed out in the Scrutiny Report must be removed by the applicant, fixing 21.2.96.

JKL

(N. K. Lal)
Registrar

2/1.2.96

Adjourned to 27/2/96.

JKL

27/2.96

Adjourned to 12.2.96.

4/12.2.96

Shri. M. L. Paswan..... Registrar Incharge.

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Defects have not been removed properly. One Mr. Dastkath Kumar filegan application for correction in age. Application allowed. List on 29.2.96 for removal of defects.

JKL
(M. L. Paswan)
Registrar I/C

5/29.2.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is present. Defects have been removed. In the circumstances, let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 21.3.96.

PKL

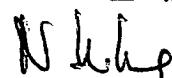
JKL
(M. L. Paswan)
Registrar I/C

Counsel for the applicant : Shri R.N.Sahay.

Heard Shri R.N.Sahay, learned counsel for the applicant who brought to my notice that a order passed by this Tribunal on 06.11.1995 has not been implemented by the respondents as per the spirit and directions of the Tribunal. The Annexure-A/1 Series (page no. 19-27 of the O.A.) have been issued by the respondents whereby the Tribunals' order has not been referred to at all while considering the cases of the applicants in compliance of this Tribunal order. The applicants in this O.A. have again prayed for regularisation of their services. The learned counsel for the applicant was directed to file a Contempt petition in the matter in view of the facts that respondents have not complied with the orders of this Tribunal. The applicants may do so within a period of two months from now if they are so advised.

2. Accordingly, the O.A. is dismissed at the admission stage in its present form.

3. In view of this order, Shri R.N.Sahay, learned counsel for the applicants prays for withdrawal of the case. Accordingly, the O.A. is dismissed as withdrawn.


(N.K.Verma)
Member (A)